

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **18th** day of **May**, 2018

Present :

Hon'ble Mr. G.C. Pati, Member-A

Original Application No.330/00488/2018

Malti Devi aged about 65 years W/o Late Dashrath Singh (Ex-Cabin Man) Village and Akhaipur, District - Aligarh.

.....Applicant.

By Advocate -Shri M.K. Dhrubvanshi

V E R S U S

1. Union of India through General Manager, North Central Railway, Subedarganj, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad.
3. Senior Divisional Personnel Officer, North Central Railway, Allahabad.
4. Assistant Personnel Officer, D.R.M. Office, North Central Railway, Allahabad.

..... **Respondents**

By Advocate : Shri S.M. Mishra

O R D E R

Heard Shri M.K. Dhrubvanshi, counsel for the applicant and Shri S.M. Mishra, counsel for the respondents.

2. Learned counsel for the applicant submitted that the grievance of the applicant relates to release the retiral dues including the family pension.

3. Learned counsel for the respondents submitted that the applicant's husband has died in the year 1999 so the OA is barred by limitation. Learned counsel for the applicant submitted that the dispute pertains to revision of family pension. It is recurring cause of action.

4. Learned counsel for the applicant submitted that her grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 27.02.2018 (Annexure-11) of the applicant within a specified period of time.

5. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, including the question of limitation, the OA is disposed of with direction to respondent No.2/Competent Authority to decide the representation dated 27.02.2018 (Annexure-11) by passing a reasoned and speaking order as per law within a period of two months from the date of receipt of a certified copy of this order. The applicant is directed to send a copy of this order along with a copy of the representation dated 27.02.2018 (Annexure-11) to the said authority within a period of two weeks. No order as to costs.

Member-A

RKM/

